

or other establishment, by notification in the Official Gazette, which shall pay to every person employed in such industrial or other establishment, the wages only by cheque or by crediting in his bank account.

Plantation workers in Kerala

720. SHRI C. P. NARAYANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has noted a huge influx of untrained workers from other States into Kerala in recent years;

(b) whether the efforts of State Government in ensuring health and safe living conditions for them have not taken off;

(c) whether Central Government will extend 60 per cent funding to introduce a total health insurance for them on the lines of Rashtriya Swasthya Bima Yojana; and

(d) whether it will help to extend help to construct homes for 2000 plantation labourers in high range areas?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) No such information is available.

(c) and (d) No such decision has been taken by the Central Government.

Jobseekers and employers under National Career Service Portal

721. SHRI C. P. NARAYANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of jobseekers and employers registered in the National Career Service (NCS) Portal till 1st January, 2017;

(b) among the registered jobseekers how many have got employed until now;

(c) among companies registered, how many are private and how many are PSUs;

(d) whether there is any system available with Government to monitor the extent of availability of promised working conditions and wages for the persons employed through NCS; and

(e) if any company violates the assured service conditions or wages, whether Government would intervene for the employee or would Government have a right to take up the matter?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Ministry is implementing the National Career Service (NCS) project as a plan scheme for transformation of the National Employment Service to provide a variety of employment related services online like job matching, career counselling, vocational guidance, information on skill development courses etc. at www.ncs.gov.in accessible from multiple delivery channels. The National Career Service provides a national platform where job seekers can register, search employment opportunities and apply for jobs posted by employers. The NCS has also partnered with leading job portals, placement agencies and institutions to enhance the reach of employment services to youth. In pursuance to decision taken by the Department of Personnel and Training, Central Government Vacancies are also to be posted on the NCS portal. Since its launch the NCS has over 3.78 crore job seekers, over 14 lakh employers and has mobilised around 3.7 lakh jobs in addition to conducting job fairs in collaboration with State Government and Other Institutions.

(d) to (e) The working conditions and wages of the workers are governed by the provisions of various acts like 'the Factories Act, 1948, Minimum Wages Act, 1948, Payment of Wages Act, 1939 and Equal Remuneration Act, 1976. Under the provisions of the Minimum Wages Act, both the Central Government and the State Government are the appropriate Government to fix, revise, review and enforce the payment of minimum wages to workers in respect of scheduled employments under their jurisdictions.

The enforcement of the Minimum Wages Act, 1948 is ensured at two levels. While in the Central Sphere, the enforcement is done through the inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Industrial Relations Machinery.

Reforms in labour laws

†722. SHRI PRABHAT JHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has taken a series of policy initiatives with regard to reforms in labour laws, technical steps and social security during the last two and a half years;

(b) if so, the details thereof;

† Original notice of the question was received in Hindi.